

S U P R E M E C O U R T O F I N D I A

Petition(s) for Special Leave to Appeal (C) No(s). 28711-28712/2010

UDAI NARAIN RAI (NOW MAJOR)

Petitioner(s)

VERSUS

BOARD OF REVENUE U.P. AND ORS. & ORS.

Respondent(s)

IA No. 80577/2016 - I/A FOR DELETION OF RES., EXEMPTION FROM FILING OT)

Date : 09-12-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY
[IN CHAMBER]

For Petitioner(s)

Mr. Nirnimesh Dube, AOR

For Respondent(s)

Mr. Somesh Chandra Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner has filed application seeking permission to delete respondent Nos.4(1), 9,11 & 12 from the array of parties.

In view of the reasons stated in the application, the same is allowed.

The aforesaid Respondents stand deleted from the array of parties at the risk of the petitioner.

Registry to proceed further.

(SUSHMA KUMARI BAJAJ)
SENIOR PERSONAL ASSISTANT

(R.S. NARAYANAN)
COURT MASTER (NSH)